

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:4924
ANSWERED ON:13.08.2014
MULTI CHANNEL PLATFORM OPERATORS
Pradhan Shri Nagendra Kumar

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether TRAI has framed regulations for Multi-Channel Platform Operators;
- (b) if so, the details thereof;
- (c) whether the Government has invited comments of stakeholders on such regulations; and
- (d) if so, the details of comments so far received and action taken by the Government thereon?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF INFORMATION AND BROADCASTING; ENVIRONMENT, FOREST AND CLIMATE CHANGE AND MINISTER OF STATE FOR THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRAKASH JAVADEKAR)

(a) to (d) Broadcasting and Cable Services came under the purview of the Telecom Regulatory Authority of India (TRAI) in 2004. TRAI has laid down a comprehensive regulatory frame work encompassing interconnection regulations, quality of service regulations, consumer complaint redressal regulations and tariff orders governing various stakeholders, including the platform operators. A list of such regulations / tariff order, notified by TRAI, from time to time, is placed at Annexure.